

(d) the reasons for shielding the corrupt officials when concrete proofs for irregularities are available in public domain?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) Third party tests on construction material for the work of four laning of NH-29 from Varanasi to Gorakhpur (package II); have been conducted by the Authority Engineer through organisations approved by National Accreditation Board for Testing and Calibration Laboratories (NABL), namely:

- (i) Delhi Test Structure -Delhi
- (ii) Shree Balaji Test Structure Pvt. Ltd. Ballabhgarh, Haryana
- (iii) Star Wire India Limited, Mathura road Ballbhgarh, Haryana and
- (iv) IIT-BHU, Varanasi.

(b) For obtaining the construction material, the following quarries were approved for the work and the same was brought to the construction site by transporters:

- (i) P.N.C. crusher Aharoura, Distt-Mirzapur.
- (ii) P.N.C. crusher DallaDistt. -Sonbhadra.
- (iii) P.N.C. crusher Karmakalla, Chattarpur, Jharkhand.

(c) As per the terms of the contract agreement, the third party tests are conducted under the supervision of the Authority Engineer through NABL accredited laboratories.

(d) The work is being executed as per the provisions of the contract agreement to ensure conformity with guidelines of Ministry of Road Transport & Highways. The monitoring of the work is being done under the supervision of Authority Engineer, appointed by National Highway Authority of India, which has reported that the work is being executed as per stipulated norms; therefore no inquiry is envisaged.

Modifications in Motor Vehicles Act, 2019

2377. SHRI DHARMAPURI SRINIVAS: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has received any representation from All India Motor

Transport Association (AIMTA) requesting for bringing modifications in the Motor Vehicles Act, 2019 with regard to Reduction of Traffic Violation Charges, Toll Plaza Rates, Diesel Rates, Third Party Insurance Rates, etc.;

(b) if so, the details thereof; and

(c) whether Government has taken any action on the request, if so, the details thereof, if not, the reasons therefor?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) The Ministry received representation from the Transport Association raising apprehensions on the implementation of certain provisions of the Motor Vehicles (Amendment) Act, 2019. The Ministry has clarified that the Ministry is of the view that as per the current provision, in cases of third party insurance, liability for cases of compensation in case of death being un-limited is to be paid by the insurance company would be maintained, within the provisions of the Motor Vehicles (Amendment) Act, 2019 and the subsequent rules or guidelines whenever they are issued.

Steps to solve traffic and parking problems

2378. SHRI HISHEY LACHUNGPA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has taken any fresh initiative to look at the bludgeoning traffic and parking related problems being faced by the people especially in the metropolitan cities in different parts of the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) The Motor Vehicles Amendment Act, 2019 has enabled States to formulate Schemes for improving Public Transport which can ease traffic situation on public roads. Further, section 117 of the Motor Vehicles Act, 1988, as amended in 2019, empowers State Government to earmark parking places for motor vehicles including public service vehicles. While doing so, primacy to the safety of road users and the free flow of traffic has to be ensured.